

**Government of Jammu and Kashmir,  
Civil Secretariat, Revenue Department.**

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**Notification  
Srinagar, the September, 2017**

<sup>395</sup>  
SRO .-In exercise of powers conferred by Sub- sections (4) and (5) of section 6 of the Jammu and Kashmir Land Revenue Act, Samvat 1996 (XII of 1996), and in supersession of all previous notifications issued in this behalf, the Government hereby confer upon Mr. Sanjay Gupta (KAS), Addl. Deputy Commissioner Basohli, the powers of Collector Land Acquisition within the territorial jurisdiction of Tehsil Basohli & Mahanpur of District Kathua.

**By order of the Government of Jammu and Kashmir**


**Sd/-  
( Mohammad Ashraf Mir )  
Commissioner /Secretary to Government,  
Revenue Department**

No:- Rev/LB/25/2017

Dated: - - 09- 2017

Copy to the:-

- 1 Financial Commissioner, Revenue, J&K, Srinagar.
- 2 Divisional Commissioner, Jammu.
- 3 Commissioner /Secretary to Government, General Administration Deptt.
- 4 Secretary to Government, Department of Law, Justice and Parliamentary Affairs  
(with 7 copies)
- 5 Deputy Commissioner Kathua.
- 6 Director, Archives, Archaeology & Museums, J&K Srinagar.
- 7 Manager Government Press, Srinagar for publication in the Govt. Gazette.
- 8 OSD to Minister for Revenue for information of the Honble Minister
- 9 Special Assistant to (MOS) Revenue for information of the Hon'ble Minister
- 10 Pvt. Secretary to Commssioner/Secretary to Government, Revenue Deptt.
- 11 I/C Website for hoisting the said notification (SRO) on official website.
- 12 . Notification / Stock file.

  
( Ghulam Rasool ) KAS  
Deputy Secretary to Government  
Revenue Department.